

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-779/95

New Delhi this the 29th day of October, 1999.

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.P. Biswas, Member(A)

Shri Arvind Kumar,  
S/o Sh. Beg Raj,  
R/o V.&P.O. Phalouda,  
Distt. Muzaffar Nagar(UP). .... Applicant  
(through Sh.K.C.Dubey for Sh.B.S.Charya, Advocate)

versus

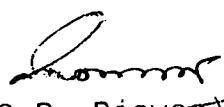
1. Central Building Research Institute,  
(A constituent unit of Council of  
Scientific & Industrial Research)  
Roorkee, (Distt. Hardwar)  
U.P.
2. Council of Scientific & Industrial  
Research, Anusandan Bhawan,  
Rafi Marg, New Delhi. .... Respondents  
(through Ms. Gitanjali Goyal, Advocate)

ORDER(ORAL)

Hon'ble Shri Justice Ashok Agarwal, Chairman

Counsel for the parties state that the  
dispute contained in the present O.A. has already  
been settled out of Court. In the circumstances,  
nothing now survives in the present proceedings. On  
an application made on behalf of the applicant,  
present O.A. is permitted to be withdrawn. No  
order as to costs.

  
(Ashok Agarwal)  
Chairman

  
(S.P. Biswas)  
Member(A)

/vv/